

**THE HIGH COURT OF MEGHALAYA**  
**SHILLONG**

**NOTIFICATION**

**No. HCM.II/184/2015-Estt/ 127:** Pursuant to the notification no. LJ (A) 77/2000/Pt.V/208 dated 27<sup>th</sup> August 2019 issued by the Commissioner & Secretary to the Government of Meghalaya, Law Department, it is hereby notified that Shri. A.M. Ripnar, District & Sessions Judge, West Khasi Hills District, Nongstoin will additionally hold the charge of the Court of District & Sessions Judge, South West Khasi Hills District, Mawkyrwat and Smti. M.K. Lyngdoh, Chief Judicial Magistrate, West Khasi Hills District, Nongstoin will additionally hold the charge of the Court of Chief Judicial Magistrate, South West Khasi Hills District, Mawkyrwat **w.e.f. 31<sup>st</sup> August 2019.**

**No. HCM.II/184/2015-Estt/ 128:** The High Court of Meghalaya, in exercise of powers under Rule 7 (C) (2) of the Rules of High Court of Meghalaya, 2013, is pleased to transfer and post the following Grade-III Judicial Officer under the Meghalaya Judicial Service as under:

Sl. No.	Name of Judicial Officer	Present Posting	Now Transferred and Posted as	Hand over charge to
1.	Miss. Rikchame Dachi K. Sangma	Judicial Magistrate First Class, West Khasi Hills District, Mairang Sub-Division.	Judicial Magistrate First Class, South West Khasi Hills District, Mawkyrwat.	Miss. Benietta Majaw, West Khasi Hills District, Nongstoin.

She is to join office on **31<sup>st</sup> August 2019.**

By order,

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**REGISTRAR GENERAL**

Memo No. HCM.II/184/2015-Estt/128A

Dated Shillong 27<sup>th</sup> August 2019

Copy for information to: -

1. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for his Lordship's kind information.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for his Lordship's kind information.

3. The Commissioner & Secretary to the Government of Meghalaya, Law Department, Shillong with a request to issue the relevant notification in terms of the relevant Acts, Rules and Regulations, etc. in respect of the transferee Judicial Officers.
4. The District & Sessions Judge, East Khasi Hills District, Shillong with a request to ensure that the pending cases of Miss. R.D.K. Sangma in Shillong are to be evenly distributed between the available Judicial Magistrates within your Judgeship.
5. Shri. A.M. Ripnar, District & Sessions Judge (Selection Grade), West Khasi Hills District, Nongstoin for information and necessary action.
6. Shri. M.K. Lyngdoh, Chief Judicial Magistrate, West Khasi Hills District, Nongstoin for information and necessary action.
7. Miss. Benietta Majaw, Judicial Magistrate First Class, West Khasi Hills District, Nongstoin for information and necessary action.
8. Miss. Rikchame Dachi K. Sangma, Judicial Magistrate First Class, West Khasi Hills District, Mairang for information and necessary action.
9. The District & Sessions Judge, Jowai/ Nongpoh/ Tura/ Ampati/ Williamnagar.
10. The Director, Meghalaya State Judicial Academy, Shillong.
11. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
12. The Deputy Commissioner, South West Khasi Hills District, Mawkyrwat.
13. The Accountant General (A&E), Shillong for information and necessary action.
14. The Director, Printing and Stationery, Shillong for publication of this notification in the next issue of the Gazette.
15. The Treasury Officer, Mairang/ Nongstoin/ Mawkyrwat for information and necessary action.
- ✓ 16. The Systems Analyst, High Court of Meghalaya to upload this notification in the official website of the High Court.
17. Office File.

  
**REGISTRAR GENERAL**

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27/8/19